



विदेश व्यापार महानिदेशालय
DIRECTORATE GENERAL OF
FOREIGN TRADE

OFFICE OF DIRECTORATE GENERAL OF FOREIGN TRADE
Vanijya Bhawan New Delhi -110011

SCOMET Minutes of Inter-Ministerial Working Group (IMWG) in DGFT

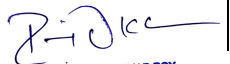
Minutes of Inter-Ministerial Working Group (IMWG) Meeting No. 09/2024-25 on Special Chemicals, Organisms, Materials, Equipment and Technologies (SCOMET) was held under the Chairmanship of Shri Rakesh Kumar, Addl. DGFT on 27.12.2024 at Vanijya Bhavan, New Delhi to consider the applications for export of dual use 'SCOMET' items.

2. Total 342 applications were considered by the IMWG , out of which total 154 cases were approved (out of which 49 approved on *post-facto* basis, 34 approved based on all NOCs received from the IMWG members/decision taken in the IMWG meeting, 71 applications approved subject to clear and unconditional NOC of one IMWG members). 17 applications have been dropped and 00 application have been rejected and 00 have been denied by IMWG members from the agenda. The remaining 171 applications have been deferred due to want of comments/NOC from concerned IMWG member agencies or information/clarification is awaited from the applicant firms.

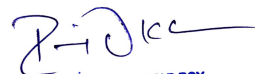
3. After approval of applications by the IMWG and subject to fulfilling other conditions, the export authorizations are issued within three working days. The original copy of the export authorization is sent through **Speed post**, at the given address.

4. After deliberations, the decisions of the IMWG on each online SCOMET application is indicated in the tabulated statement given below -

S.N	File/Name	Present Status
1.	HQRSCMTAPPLY00001230AM24	Deferred
2.	HQRSCMTAPPLY00001844AM24	Deferred
3.	HQRSCMTAPPLY00001847AM24	Deferred
4.	HQRSCMTAPPLY00001952AM24	Approved subject to receipt of clear and un-conditional NOC of one agency
5.	HQRSCMTAPPLY00000189AM25	Deferred
6.	HQRSCMTAPPLY00000204AM25	Deferred
7.	HQRSCMTAPPLY00000296AM25	Deferred
8.	HQRSCMTAPPLY00000349AM25	Deferred


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9.	HQRSCMTAPPLY00000352AM25	Deferred
10.	HQRSCMTAPPLY00000450AM25	Deferred
11.	HQRSCMTAPPLY00000460AM25	Deferred
12.	HQRSCMTAPPLY00000517AM25	Deferred
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14.	HQRSCMTAPPLY00001241AM25	Deferred
15.	HQRSCMTAPPLY00001327AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
16.	HQRSCMTAPPLY00001335AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
17.	HQRSCMTAPPLY00001338AM25	Deferred
18.	HQRSCMTAPPLY00001391AM25	Deferred
19.	HQRSCMTAPPLY00001397AM25	Deferred
20.	HQRSCMTAPPLY00001456AM25	Deferred
21.	HQRSCMTAPPLY00001463AM25	Deferred
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24.	HQRSCMTAPPLY00001468AM25	Deferred
25.	HQRSCMTAPPLY00001513AM25	Deferred
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27.	HQRSCMTAPPLY00001530AM25	Deferred
28.	HQRSCMTAPPLY00001551AM25	Deferred
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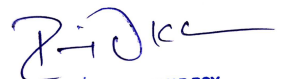
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32.	HQRSCMTAPPLY00001611AM25	Deferred
33.	HQRSCMTAPPLY00001635AM25	Deferred
34.	HQRSCMTAPPLY00001636AM25	Deferred
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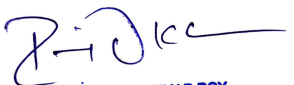
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70.	HQRSCMTAPPLY00001964AM25	Approved subject to receipt of clear and un-conditional NOC of one agency


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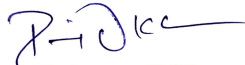
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130.	HQRSCMTAPPLY00002167AM25	Deferred
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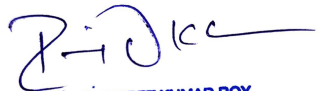
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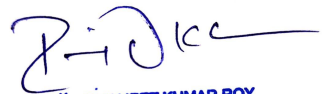
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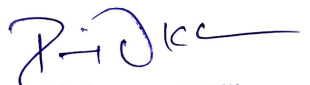
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240.	HQRSCMTAPPLY00002368AM25	Deferred
241.	HQRSCMTAPPLY00002369AM25	Deferred


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242.	HQRSCMTAPPLY00002370AM25	Deferred
243.	HQRSCMTAPPLY00002371AM25	Deferred
244.	HQRSCMTAPPLY00002372AM25	Deferred
245.	HQRSCMTAPPLY00002373AM25	Deferred
246.	HQRSCMTAPPLY00002374AM25	Deferred
247.	HQRSCMTAPPLY00002375AM25	Deferred
248.	HQRSCMTAPPLY00002376AM25	Deferred
249.	HQRSCMTAPPLY00002377AM25	Deferred
250.	HQRSCMTAPPLY00002378AM25	Deferred
251.	HQRSCMTAPPLY00002379AM25	Deferred
252.	HQRSCMTAPPLY00002380AM25	Deferred
253.	HQRSCMTAPPLY00002381AM25	Deferred
254.	HQRSCMTAPPLY00002382AM25	Deferred
255.	HQRSCMTAPPLY00002383AM25	Deferred
256.	HQRSCMTAPPLY00002384AM25	Deferred
257.	HQRSCMTAPPLY00002385AM25	Deferred
258.	HQRSCMTAPPLY00002386AM25	Deferred
259.	HQRSCMTAPPLY00002389AM25	Deferred
260.	HQRSCMTAPPLY00002390AM25	Deferred
261.	HQRSCMTAPPLY00002391AM25	Deferred
262.	HQRSCMTAPPLY00002392AM25	Deferred
263.	HQRSCMTAPPLY00002393AM25	Deferred
264.	HQRSCMTAPPLY00002395AM25	Deferred


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265.	HQRSCMTAPPLY00002396AM25	Deferred
266.	HQRSCMTAPPLY00002397AM25	Deferred
267.	HQRSCMTAPPLY00002398AM25	Deferred
268.	HQRSCMTAPPLY00002399AM25	Deferred
269.	HQRSCMTAPPLY00002400AM25	Deferred
270.	HQRSCMTAPPLY00002401AM25	Deferred
271.	HQRSCMTAPPLY00002402AM25	Deferred

4. Apart from the applications as per the agenda placed before the committee as tabulated at Para 4 above, the Committee also reviewed applications earlier 'Approved subject to clear and un-conditional NOC of one IMWG member' in previous IMWG meetings and based on the new facts / comments received from the IMWG members, the decision was revised from 'Approved' to 'Deferred' or 'Rejected' as indicated against each case in the tabulated statement given below –

Sl. No	Firm's name and File No.	Remark
1.	HQRSCMTAPPLY00000433AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
2.	HQRSCMTAPPLY00000375AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
3.	HQRSCMTAPPLY00001152AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
4.	HQRSCMTAPPLY00001162AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
5.	HQRSCMTAPPLY00001242AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
6.	HQRSCMTAPPLY00000472AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
7.	HQRSCMTAPPLY00001193AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
8.	HQRSCMTAPPLY00001533AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
9.	HQRSCMTAPPLY00001535AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
10.	HQRSCMTAPPLY00001540AM25	Approved subject to receipt of clear and un-conditional NOC of one agency


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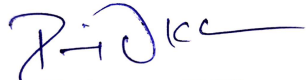
11.	HQRSCMTAPPLY00001777AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
12.	HQRSCMTAPPLY00001779AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
13.	HQRSCMTAPPLY00000371AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
14.	HQRSCMTAPPLY00001507AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
15.	HQRSCMTAPPLY00001774AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
16.	HQRSCMTAPPLY00001955AM25	Approved subject to receipt of clear and un-conditional NOC of one agency

5. Cases which are Approved

Sl. No	Firm's name and File No.	Remark
1.	HQRSCMTAPPLY00000523AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
2.	HQRSCMTAPPLY00000342AM25	Approved
3.	HQRSCMTAPPLY00000239AM25	Approved
4.	HQRSCMTAPPLY00001286AM25	Approved
5.	HQRSCMTAPPLY00001529AM25	Approved
6.	HQRSCMTAPPLY00001776AM25	Approved
7.	HQRSCMTAPPLY00001696AM25	Approved
8.	HQRSCMTAPPLY00001773AM25	Approved
9.	HQRSCMTAPPLY00001864AM25	Approved
10.	HQRSCMTAPPLY00001878AM25	Approved
11.	HQRSCMTAPPLY00001896AM25	Approved
12.	HQRSCMTAPPLY00002005AM25	Approved


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13.	HQRSCMTAPPLY00001224AM25	Approved
14.	HQRSCMTAPPLY00001261AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
15.	HQRSCMTAPPLY00001366AM25	Approved
16.	HQRSCMTAPPLY00001505AM25	Approved
17.	HQRSCMTAPPLY00001508AM25	Approved
18.	HQRSCMTAPPLY00001589AM25	Approved
19.	HQRSCMTAPPLY00001741AM25	Approved
20.	HQRSCMTAPPLY00001781AM25	Approved
21.	HQRSCMTAPPLY00001786AM25	Approved
22.	HQRSCMTAPPLY00001787AM25	Approved
23.	HQRSCMTAPPLY00001800AM25	Approved
24.	HQRSCMTAPPLY00001854AM25	Approved
25.	HQRSCMTAPPLY00001970AM25	Approved
26.	HQRSCMTAPPLY00001971AM25	Approved
27.	HQRSCMTAPPLY00001991AM25	Approved
28.	HQRSCMTAPPLY00001994AM25	Approved
29.	HQRSCMTAPPLY00002004AM25	Approved
30.	HQRSCMTAPPLY00002023AM25	Approved
31.	HQRSCMTAPPLY00002024AM25	Approved
32.	HQRSCMTAPPLY00002036AM25	Approved
33.	HQRSCMTAPPLY00002037AM25	Approved
34.	HQRSCMTAPPLY00002086AM25	Approved


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35.	HQRSCMTAPPLY00002091AM25	Approved
36.	HQRSCMTAPPLY00002093AM25	Approved
37.	HQRSCMTAPPLY00002094AM25	Approved
38.	HQRSCMTAPPLY00002135AM25	Approved

6. Cases which are DROPPED/REJECTED.

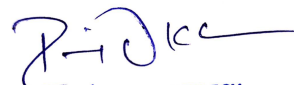
Sl. No	Firm's name and File No.	
1.	HQRSCMTAPPLY00000479AM25	DROPPED
2.	HQRSCMTAPPLY00002235AM25	DROPPED
3.	HQRSCMTAPPLY00002266AM25	DROPPED
4.	HQRSCMTAPPLY00002343AM25	DROPPED
5.	HQRSCMTAPPLY00000255AM25	DROPPED
6.	HQRSCMTAPPLY00000420AM25	DROPPED
7.	HQRSCMTAPPLY00001539AM24	DROPPED
8.	HQRSCMTAPPLY00001164AM25	DROPPED
9.	HQRSCMTAPPLY00000106AM25	DROPPED
10.	HQRSCMTAPPLY00001249AM25	DROPPED
11.	HQRSCMTAPPLY00001354AM25	DROPPED
12.	HQRSCMTAPPLY00001573AM25	DROPPED
13.	HQRSCMTAPPLY00001610AM25	DROPPED
14.	HQRSCMTAPPLY00002226AM25	DROPPED
15.	HQRSCMTAPPLY00002261AM25	DROPPED
16.	HQRSCMTAPPLY00002271AM25	DROPPED


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17.	HQRSCMTAPPLY00002326AM25	DROPPED
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8. Cases for Ex-Post- Facto approval

Sl. No	Firm's name and File No.	Remarks
1.	HQRSCMTAPPLY00000640AM25	Approved Post Facto
2.	HQRSCMTAPPLY00001229AM25	Approved Post Facto
3.	HQRSCMTAPPLY00001851AM25	Approved Post Facto
4.	HQRSCMTAPPLY00002011AM25	Approved Post Facto
5.	HQRSCMTAPPLY00002110AM25	Approved Post Facto
6.	HQRSCMTAPPLY00002112AM25	Approved Post Facto
7.	HQRSCMTAPPLY00002141AM25	Approved Post Facto
8.	HQRSCMTAPPLY00002218AM25	Approved Post Facto
9.	HQRSCMTAPPLY00001816AM25	Approved Post Facto
10.	HQRSCMTAPPLY00001213AM25	Approved Post Facto
11.	HQRSCMTAPPLY00001235AM25	Approved Post Facto
12.	HQRSCMTAPPLY00001296AM25	Approved Post Facto
13.	HQRSCMTAPPLY00001398AM25	Approved Post Facto
14.	HQRSCMTAPPLY00001481AM25	Approved Post Facto
15.	HQRSCMTAPPLY00001712AM25	Approved Post Facto
16.	HQRSCMTAPPLY00001765AM25	Approved Post Facto
17.	HQRSCMTAPPLY00001882AM25	Approved Post Facto
18.	HQRSCMTAPPLY00001945AM25	Approved Post Facto
19.	HQRSCMTAPPLY00001960AM25	Approved Post Facto


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20.	HQRSCMTAPPLY00001998AM25	Approved Post Facto
21.	HQRSCMTAPPLY00002028AM25	Approved Post Facto
22.	HQRSCMTAPPLY00002205AM25	Approved Post Facto
23.	HQRSCMTAPPLY00002356AM25	Approved Post Facto
24.	HQRSCMTAPPLY00001393AM25	Approved Post Facto
25.	HQRSCMTAPPLY00001479AM25	Approved Post Facto
26.	HQRSCMTAPPLY00001543AM25	Approved Post Facto
27.	HQRSCMTAPPLY00001565AM25	Approved Post Facto
28.	HQRSCMTAPPLY00001580AM25	Approved Post Facto
29.	HQRSCMTAPPLY00001587AM25	Approved Post Facto
30.	HQRSCMTAPPLY00001628AM25	Approved Post Facto
31.	HQRSCMTAPPLY00001704AM25	Approved Post Facto
32.	HQRSCMTAPPLY00001722AM25	Approved Post Facto
33.	HQRSCMTAPPLY00001760AM25	Approved Post Facto
34.	HQRSCMTAPPLY00001804AM25	Approved Post Facto
35.	HQRSCMTAPPLY00001830AM25	Approved Post Facto
36.	HQRSCMTAPPLY00001865AM25	Approved Post Facto
37.	HQRSCMTAPPLY00001929AM25	Approved Post Facto
38.	HQRSCMTAPPLY00001979AM25	Approved Post Facto
39.	HQRSCMTAPPLY00001981AM25	Approved Post Facto
40.	HQRSCMTAPPLY00001993AM25	Approved Post Facto
41.	HQRSCMTAPPLY00001995AM25	Approved Post Facto
42.	HQRSCMTAPPLY00002039AM25	Approved Post Facto


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43.	HQRSCMTAPPLY00002042AM25	Approved Post Facto
44.	HQRSCMTAPPLY00002043AM25	Approved Post Facto
45.	HQRSCMTAPPLY00002090AM25	Approved Post Facto
46.	HQRSCMTAPPLY00002212AM25	Approved Post Facto
47.	HQRSCMTAPPLY00002267AM25	Approved Post Facto
48.	HQRSCMTAPPLY00002291AM25	Approved Post Facto
49.	HQRSCMTAPPLY00002327AM25	Approved Post Facto

Note on various terminologies used in the Minutes of the SCOMET meeting:

(i) **Deferred cases:** Cases which are shown as Deferred imply pending for want of comments/NOC from the concerned Technical Agencies or requirement of additional information/clarification from the applicant firm.

(ii) **Approved cases:** Cases which are shown as approved implies that the IMWG has recommended for grant of export authorization for the item and quantity applied for, with or without conditions. An SMS/E-mail alert with reference number of application is sent once the case is electronically approved on the IMWG portal.

(iii) **Approved post-facto:** Cases which are shown as Approved post-facto implies that approval against those cases have already been issued by DGFT (Hqrs), with the approval of Chairman, IMWG in terms of Para 2.74(IX) of HBP (Handbook of Procedure 2015-20).

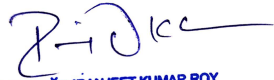
(iv) **Returned without action:** Cases which are shown as Returned without action implies that application is incomplete in its basis parameters and cannot be processed even after submission of additional documents provided by the firm. In such cases, an email will be sent by SDCOMET Cell notifying the deficiency and advise to the firm to file fresh application.

(v) **Denied:** Cases which are shown as Denied implies that application has been considered by the IMWG and after due consideration, the case has not been approved due to end use / user concern or break in supply chain.

(vi) **Dropped:** Cases which are shown as Dropped implies that application has been considered by the IMWG and after due consideration, it has been decided that the case cannot be processed in the present form and a fresh application need to be filed by the applicant firm with complete and correct documents. Applications withdrawn by the exporters are also included in this category.

(vii) **Issue of export license by DGFT (Hqrs):** W.e.f. 06.07.2018, the export licenses / authorizations for approved SCOMET applications are issued centrally by DGFT (Hqrs) generally within three working days from issue of Minutes of IMWG meeting subject to all mandatory compliance. An SMS/E-mail alert with reference number of application is sent twice to the applicant, first when the case is electronically approved on the IMWG portal and secondly when export license is generated.

(viii) **Note :** As a procedure, SCOMET Export Authorisations are generally not handed over physically to the applicant firms and sent through Speed Post only.


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